

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 719/2023

NATIONAL FEDERATION OF INDIAN WOMEN (NFIW)  
VERSUS

Petitioner(s)

UNION OF INDIA &amp; ORS.

Respondent(s)

([TO BE TAKEN UP HIGH UP ON THE BOARD.]

IA No. 56583/2024 - EXEMPTION FROM FILING O.T.

IA No. 206573/2023 - EXEMPTION FROM FILING O.T.

IA No. 159492/2023 - INTERVENTION/IMPLEADMENT

IA No. 51520/2024 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS

IA No. 199077/2023 - PERMISSION TO PLACE ON RECORD SUBSEQUENT  
FACTS)

Date : 16-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE ARAVIND KUMAR  
HON'BLE MR. JUSTICE SANDEEP MEHTAFor Petitioner(s) Mr. Nizam Pasha, Adv.  
Ms. Rashmi Singh, Adv.  
Ms. Dharitry Phookan, AORFor Respondent(s) Mrs. Sonia Mathur, Sr. Adv.  
Mr. Prashant Singh Ii, Adv.  
Mr. Gaurang Bhushan, Adv.  
Mr. Shiv Mangal Sharma, Adv.  
Mr. Suyash Pande, Adv.  
Mr. Arvind Kumar Sharma, AORMr. Bharat Bagla, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Sourav Singh, Adv.  
Mr. Aditya Krishna, Adv.  
Ms. Preet S. Phanse, Adv.  
Mr. Adarsh Dubey, Adv.Mr. Shibashish Misra, AOR  
Mr. D. K. Devesh, AORMr. Samir Ali Khan, AOR  
Mr. Pranjal Sharma, Adv.  
Mr. Abhimanyu Jhamba, Adv.  
Mr. Kashif Irshad Khan, Adv.

Ms. Raman Deep Kaur, Adv.

Mr. Nachiketa Joshi, A.A.G.

Mr. Sunny Choudhary, AOR

Ms. Aarushi Singh, Adv.

Mr. Lokesh Sinhal, Sr. A.A.G.

Mr. Divyanshu Srivastava, Adv.

Ms. Himanshi Shakya, Adv.

Mr. Nikunj Gupta, Adv.

Dr. Monika Gusain, AOR

Mr. Nalin Kohli, Sr. A.A.G.

Mr. Shuvodeep Roy, AOR

Mr. Nimisha Menon, Adv.

Mr. Anshul Malik, Adv.

Mr. Sarthak Sharma, Adv.

Mr. Shruti Agrawal, Adv.

Mr. Mukesh Kumar Maroria, AOR

Mr. Rajat Nair, Adv.

Mr. Kanu Agarwal, Adv.

Mr. Anuj Srinivas Udupa, Adv.

Mr. Siddharth Venkatesh Singh, Adv.

Mr. Tadimalla Bhaskar Gowtham, Adv.

Mr. Varun Chugh, Adv.

Mr. Rajesh Singh Chouhan, Adv.

Ms. Priyadarshini Priya, Adv.

Mr. Mrinal Elkar Mazumdar, Adv.

Ms. Indira Bhakar, Adv.

Mr. Piyush Beriwal, Adv.

Mr. Vinayak Sharma, Adv.

Mr. Harish Pandey, Adv.

Mr. Shashwat Parihar, Adv.

Mr. Sarthak Karol, Adv.

Ms. Ruchira Gupta, Adv.

Mr. Shishir Deshpande, AOR

Ms. Pooja Tripathi, Adv.

Ms. Harshita Sharma, Adv.

Mr. Amit Kumar, Adv.

Ms. Archana Pathak Dave, Sr. Adv.

Ms. Swati Ghildiyal, AOR

Ms. Devyani Bhatt, Adv.

Ms. Neha Singh, Adv.

Mr. Varinder Kumar Sharma, AOR

Mr. D. L. Chidananda, AOR

Mr. Nishe Rajen Shonker, AOR  
Mrs. Anu K Joy, Adv.  
Mr. Alim Anvar, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR  
Mr. Karun Sharma, Adv.  
Ms. Anupama Ngangom, Adv.  
Ms. Rajkumari Divyasana, Adv.

Mr. Sharan Thakur, Adv.  
Mr. Sidharth Thakur, Adv.  
Ms. Sakshi Kakkar, AOR  
Mr. T. Hari Hara Sudhan, Adv.

Ms. Namita Choudhary, AOR  
Mr. Ashutosh Kumar Sharma, Adv.  
Ms. Srishti Choudhary, Adv.

Ms. Anju Thomas, Adv.  
Ms. Astha Sharma, AOR  
Ms. Lihzu Shiney Konyak, Adv.

Ms. Sugandha Anand, AOR  
Mr. Sarim Naved, Adv.  
Mr. Pranay Kumar, Adv.  
Mr. Harsh Kumar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. We find that most of the State Governments/Union Territories have not filed their respective affidavits. The petitioner has given instances of the mob lynching. It was expected of the State Governments/Union Territories to at least respond and give details as to what action has been taken in respect of the said instances.
2. We, therefore, grant six weeks' time to all the State Governments/Union Territories, who have not yet filed their respective affidavits, to file their respective affidavits and give explanation as to what steps have been taken by the State Government/Union Territories in respect of the instances mentioned in this Writ Petition and I.A. Nos.199077/23 and 51520/2024.
3. List in the week commencing 22.07.2024.

(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
COURT MASTER